

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.236/2016 in O.A. No.1942/2012

Wednesday, this the 21st day of September 2016

**Hon'ble Mr. A.K. Patnaik, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ravinder Solanki
s/o Mr. Harpal Singh
r/o C1/57, Street No.10
Khajoori Khas Colony
Delhi-94

(Mr. Ajesh Luthra, Advocate)

..Applicant

Versus

1. Mr. Alok Kumar Verma
Commissioner of Police
PHQ, MSO Building
IP Estate, New Delhi
2. Mr. O P Mishra
Addl. Commissioner of Police
(PCR), Modal Town-II
Delhi
3. Mr. Rakesh Kumar Bansal
Addl. Commissioner of Police
(PCR), Modal Town-II
Delhi

..Respondents

(Mrs. P.K. Gupta, Advocate)

O R D E R (ORAL)

Mr. A.K .Patnaik:

In pursuance to the directions of this Tribunal issued by this Tribunal on 01.10.2015, the respondents have passed order implementing the directions. It is stated by learned counsel for alleged contemnors that the compliance order would be filed along with an affidavit. In view of this, we do not find any willful contempt is made against the respondents.

2. Contempt Petition is accordingly dropped. Notices issued to the respondents are discharged.

(K.N. Shrivastava)
Member (A)

September 21, 2016
/sunil/

(A.K. Patnaik)
Member (J)